

Time schedule for the posts of Special Judges against 10 vacancies for Special Courts in the rank of Additional District and Sessions Judges from retired District/Additional District Judges on the basis of viva voce and from Advocates on the basis of examination, written as well as viva voce test.

Sr. No.	Description	Dated
1.	Number of vacancies to be notified = 10	
2.	Last date for receipt of applications	15 th September,2013
3.	Publication of list of eligible applicants	30 th September, 2013
4.	Dispatch/issue of admit cards to the eligible applicants	15 th October,2013
5.	Written Examination: (For Advocates) a) Objective questions with multiple choice question which can be scrutinized with the help of the computer; and b) subjective/narrative.	30 th November, 2013
6.	Declaration of result of written examination Result shall be put on the website and also published in the news paper; The ratio of 1:3 of the available vacancies to the successful candidates shall be maintained.	10 January, 2014
7.	Viva voce (for retired District Judges/Additional District & Sessions Judge & Advocates)	Last week of February, 2014
8.	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	7 th March, 2014
9.	Last date of joining	31 st March, 2014.

FORMAT OF THE APPLICATION.

**Paste your
Passport
Size
Photograph
Here**

1. Name :

2. Father's /Husband's name:

3. Date of Birth:

(Attested copy of Matriculation or equivalent examination certificate to be attached.)

4. Nationality:

5. Actual age as on 15.9.2013.

6. Academic Qualifications:

(Attested copies of relevant certificates to be attached).

7. Date of enrolment as an Advocate

(Attach attested copy of Enrolment Certificate under the Advocates Act.)

8. Details of examinations passed:

Sr. No.	Year	Examination Passed	Percentage of marks	Name of Board/ University
1.	2.	3.	4.	5.

9. Details of practice as an Advocate.

(Attach certificate of experience at the Bar issued by the President/Secretary of the Bar concerned)

10. In case of Retired District/Additional District & Sessions Judges
- (i) Date of joining service;
 - (ii) Date of Superannuation:
 - (iii) Last post held:
 - (iv) Experience as DJ/ADJ:
11. Permanent Address (In Block Letters):
12. Address for Correspondence:
Complete Postal Address (In Block Letters),
(Mentioning Post Office, Sub-Division,
District, State and PIN Code).
- a) Present

 - b) Permanent

 - c) E-mail address, if any. (Please ensure that the E-mail is active).
 - d) Mobile Number, if any.
 - e) Landline Number, if any.:
13. Whether an income-tax payee? If so,
the details of the income for the last 3 years.
(Please enclose copies
of income-tax returns)
14. Names and addresses of two respectable persons,
not related with candidate, testifying to the
Character and good behaviour as well as antecedents
(Original certificates issued by such persons to be attached).
15. Particulars of the payment of fee I.P.O./D.D.No. _____
of Rs. 500/- Dated _____

Place:

Date:

(Signature of the applicant).

VERIFICATION:

Verified on this _____ day of _____ 2013 at _____ that the
information given above by me is true to my personal knowledge and belief. I further verify and
state that I have not been involved in, charged by or convicted in any criminal case by any Court

of Law involving moral turpitude. I further state that if the information given by me above turns out to be false or incorrect, my application, candidature or even appointment shall be liable to be cancelled.

Signature of the applicant.

Note

- (i) Two recent and identical passport size photographs, duly signed by the candidate and attested by a Gazette Officer (one to be pasted on the top right hand corner of the application form and other to be tagged with the application form. Care should be taken that while attesting or signing the photograph, the face of the candidate should not get covered)
- (ii) 2 certificates testifying to character & good behaviour as well as antecedents in original.
- (iii) Proof of Date of birth, enrolment certificate, certificate in proof of at least 7 (seven) years experience at bar on the last date of application and copies of documents in support of educational qualification.
- (iv) Signatures should be done at 2 places by the candidate.
- (v) Incomplete Form in any respect shall be liable to be rejected
- (vi) Candidates are required to submit attested copies of certificates. These will be verified at the time of the viva-voce only. Candidates, therefore, should ensure that they fulfill all the eligibility conditions for admission to the exam. Their admission to the examination will also, therefore, be purely provisional. If on verification at any stage, it is found that they do not fulfill any of the eligibility conditions, their candidature will be liable to be cancelled. If any of their claims is found to be incorrect at any stage, they shall also render themselves liable to disciplinary action by the High Court.
- (vii) No claim that an application form has been lost or delayed in the post office or by any other agency will be considered nor will any representation against its rejection due to late receipt be entertained.
- (viii) The decision of the Ld. Registrar General, High Court of Himachal Pradesh regarding the eligibility of the candidates for admission to the examination shall be final.